

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.13/MP/2018

Subject : Petition seeking relief on account of Change in Law viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreements.

Date of hearing : 26.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Azure Power Thirty Seven Private Limited (APT SPL)

Respondents : NTPC Limited and Others

Parties present : Shri Jafar Alam, Advocate, APT SPL
Shri Vishal Binod, Advocate, APT SPL
Ms. Ranjitha Ramachandran, Advocate, NTPC
Shri B.B. Panda, NTPC
Shri Ashish Tiwari, Advocate, Telangana Discoms

Record of Proceedings

Learned counsel appearing on behalf of NTPC Limited submitted that reply to the petition has already been filed. Learned counsel for the Petitioner requested for eight weeks time to file rejoinder to the reply filed by NTPC Limited.

2. Learned counsel appearing on behalf of Telangana Discoms requested for four weeks time to file reply to the petition. Request was allowed by the Commission.

3. After hearing the learned counsels for the Petitioner, NTPC and Telangana Discoms, the Commission directed Telangana Discoms to file its reply by 31.5.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.7.2018. The Commission directed that due date of filing the reply and rejoinders should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing on 24.7.2018 on maintainability.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**